

Shri Y. B. Chavan: I think, this question, really speaking, was about the second chamber in the States. There is only provision in the Constitution about the abolition of second chambers in the States. There is no provision for the abolition of the second chamber at the Centre. I think, we are completely misunderstanding the position. As I said, the character of the second chamber at the Centre is completely different. It is a representative body of the States in the federal Parliament. There is a differentiation between the two. Certainly, I know that there is a view in the country in certain sections that the second chamber at the Centre should not be there, but there is also a view that there should be a second chamber. There are two views.

Mr. Speaker: Next question, 486. **Shri Manibhai Patel.** He is absent. If I had not called him, he would have been angry I am sure, the Minister of Parliamentary Affairs will inform him that his name was called.

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Yes, Sir.

Mr. Speaker: Then, question No. 487 has been transferred for answer on the 27th June. Question No. 488, **Shri D. C. Sharma.**

Searches carried out by S. P. E. in Kanpur

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*488. **Shri D. C. Sharma:**
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the officers of the Special Police Establishment carried out a search at the headquarters of a group of industries controlled by **Shri Ram Rattan Gupta** at Kanpur on the 6th December, 1966;

(b) if so, the reasons therefor; and

(c) the outcome thereof with the action taken in the matter?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The search was conducted in connection with certain investigations under the Criminal Procedure Code.

(c) Several documents, records and account books have been seized for purposes of investigations. Their scrutiny is in progress.

Shri D. C. Sharma: May I know if it is not a fact that this firm is not the only firm for this kind of treatment and that there are other firms also in Kanpur which need a similar kind of treatment?

Shri Y. B. Chavan: It is rather a very difficult question to answer. If the hon. Member has any information about the misbehaviour or other things in respect of other firms, if he gives me information, we will certainly pursue it.

Shri D. C. Sharma: May I know what incriminating documents were discovered during the search by the S.P.E. from this firm?

Shri Y. B. Chavan: This is a matter under investigation and the documents are under scrutiny of the investigating officers. I cannot give that information now.

श्री यशपाल सिंह : क्या मैं सरकार से जान सकता हूँ कि जिन वक्त यह सर्च की गई थी उस वक्त कितने कागजात इस मामले में मौजूद थे कितने सरकार के अधिकार में हैं और कितने वहाँ छोड़े गये हैं ?

Shri Y. B. Chavan: The documents were taken possession of by the investigating officers. I have not got the details of those documents.

Shri V. Krishnamoorthi: Apart from seizing several documents which are of incriminating nature, we are told, the police have unearthed foreign

currency worth several thousand rupees. This had happened 1½ months back. I want to know from the Home Minister what action Government has taken against the firm on this account?

Shri Y. B. Chavan: I have no information about the foreign currency. Only certain documents were found and those documents are under scrutiny.

श्री मधु लिमये : अध्यक्ष महोदय, जिस मामले का उल्लेख किया गया यह बहुत व्यापक और मिलाजुला मामला है। मैं मन्त्री महोदय से जानना चाहता हूँ कि क्या उन को इस बात का पता है कि रामरतन गुप्ता माहब ने इनकम टैक्स का कानून फारेन एक्सचेंज रेगुलेशन ऐक्ट कस्टम का कानून, सेल्स टैक्स और जान्ता फौजदारी की कई धाराएं जैसे 420 आदि इन सब को तोड़ा है

एक माननीय सदस्य : 420 जान्ता फौजदारी की नहीं है।

श्री मधु लिमये : ताजीरात हिन्द, मैं गलती कर गया, तो इस की जितनी दफाएं हैं इन को तोड़ा है, तो मैं मन्त्री महोदय से जानना चाहता हूँ कि क्या उन्होंने पूरे मामले की जांच करने के लिए कोई जांच कमेटी बिठाने का विचार किया है ?

Shri Y. B. Chavan: These things are not done by appointing a committee. There are three cases which are under investigation. Whether he has committed any offence or not, I cannot give information at this stage because the matters are under investigation.

Shri S. S. Kothari: Will the hon. Minister kindly tell us on what grounds searches are carried out and whether there is any time-limit within which the document seized must be processed? Otherwise, the processing goes on taking a long

time and the whole issue loses its importance.

Shri Y. B. Chavan: It should not be unduly delayed. I can accept the general proposition. But, at the same time, if there are a number of documents, technical documents, we must be a little considerate to the investigating team too.

Shri S. S. Kothari: The first part of my question has not been answered. On what basis are the searches carried out?

Shri Y. B. Chavan: Under the Act itself, in the course of investigation, if they find searches are necessary, they are empowered to make searches. These are general provisions of the Act.

Delhi Teachers' Salaries

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- *489. **Shri Bibhuti Mishra:**
Shri K. Anirudhan:
Shri Umanath:
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri P. P. Esthose:
Shri K. N. Tiwary:
Shri N. S. Sharma:
Shri A. B. Vajpayee:
Shri Sharda Nand:
Shri Brij Bhushan Lal:
Shri Ram Singh Ayarwal:
Shri Prakash Vir Shastri:

Will the Minister of Education be pleased to state:

(a) whether Government did not accept the proposal of the Delhi Administration to increase the teachers' salaries;

(b) the reasons therefor;

(c) whether the teachers threatened to boycott the examinations; and

(d) if so, the action taken in this regard?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) The proposal of Delhi Administration is still under the consideration of the Government.